

'COUNTRY NOT SEEKING NUCLEAR WEAPON'

Will rebuild nuclear facilities: Iran prez

REUTERS
Dubai, November 2

TEHRAN WILL REBUILD its nuclear facilities "with greater strength", Iran's President Masoud Pezeshkian told state media on Sunday, adding that the country does not seek a nuclear weapon.

US President Donald Trump has warned that he would order fresh attacks on Iran's nuclear sites should Tehran try to restart facilities that the United States bombed in June.

Pezeshkian made his comments during a visit to the country's Atomic Energy Organization, during which he met with senior managers from Iran's nuclear industry.

"Destroying buildings and

MASOUD PEZESHKIAN, PRESIDENT OF IRAN

Destroying buildings and factories will not create a problem for us, we will rebuild and with greater strength



factories will not create a problem for us, we will rebuild and with greater strength," the Iranian president told state media.

In June, the US launched strikes on Iranian nuclear facilities that Washington says were part of a program geared towards developing

nuclear weapons. Tehran maintains that its nuclear programme is for purely civilian purposes.

"It's all intended for solving the problems of the people, for disease, for the health of the people," Pezeshkian said in reference to Iran's nuclear activities.

2 British nationals in custody over train mass stabbings

PRESS TRUST OF INDIA
London, November 2

TWO PEOPLE REMAIN in life-threatening condition on Sunday after mass stabbings which injured 10 people on a high-speed London-bound train, as British Transport Police ruled out a terrorism link to the "major incident" as counter-terror police engagement was discontinued.

Two UK-born men in their 30s remain in custody after being arrested at the scene of the attack on Saturday night, when armed police stormed the train at Huntingdon station in Cambridgeshire, eastern England.

The train, which had been travelling from Doncaster and was headed to King's Cross station in the UK capital, made the unscheduled stop at Huntingdon after what has been described by eyewitnesses as a bloody rampage on the train minutes after it left nearby Peterborough station.

"We declared a major incident yesterday (Saturday) and Counter Terrorism Policing were initially supporting our investigation, however, at this stage there is nothing to suggest this is a terrorist incident," British Transport Police (BTP) Superintendent John Loveless said.

"A 32-year-old man, a black British national, and a 35-year-old man, a British national of Caribbean descent, were both arrested on suspicion of attempted murder.

"Both were born in the UK. They remain in police custody for questioning," he stated.

OPEC+ set to agree to modest oil output hike

REUTERS
London/Moscow, November 2

OPEC+ IS SET to agree on Sunday on another modest increase in oil output targets, three sources familiar with the talks said, as the producers' group moderates plans to regain market share due to rising fears of a supply glut.

OPEC+ has raised output targets by more than 2.7 million barrels per day — about 2.5% of global supply — since



April, but slowed the pace in October and November from larger increases amid predictions of a looming oversupply. New Western sanctions on

OPEC+ member Russia are adding to challenges in the discussions, as Moscow may struggle to further raise output after the US and Britain imposed new measures on top producers Rosneft and Lukoil.

Eight OPEC+ members — Saudi Arabia, Russia, the United Arab Emirates, Iraq, Kuwait, Oman, Kazakhstan and Algeria — have agreed in principle to increase December output targets by 137,000 barrels per day, the three sources said.

Trump plays nice with Asian allies

BLOOMBERG
November 2

AFTER MONTHS OF tariff threats and brow-beating on defense spending, American allies in Asia had ample reason to be wary of President Donald Trump. But he ended up using a three-nation tour of the region to hammer home a clear message: The US still has your back.

Trump said the US was "wedded" to South Korea, addressed some of its concerns about a \$350 billion investment pledge and approved its request for nuclear-powered submarines. He told Japan's new Prime Minister Sanae Takaichi that she can ask him for help with "anything." And he avoided watering down the US commitment to Taiwan in a summit with Chinese President Xi Jinping, while his defense chief, Pete Hegseth, voiced concerns about Beijing's naval activities around the island democracy.

The US president also sought to mend ties with Southeast Asian nations that have leaned closer toward Beijing as Trump took aim at



their economic growth engines — signing trade agreements with Cambodia and Malaysia and frameworks for deals with Thailand and Vietnam. Hegseth, traveling separately in the region, signed a 10-year defence deal with India and announced that military exercises with Cambodia would resume for the first time in eight years.

"It's much better than what I expected — the trust, the friendship and the commitment to enhance relations," Malaysian Prime Minister Anwar Ibrahim said of his discussions with Trump, speaking to Bloomberg while displaying a presidential coin given by the US leader moments earlier.

Israeli strike kills 1 in Gaza

AN ISRAELI AIRSTRIKE killed a Palestinian man in the Gaza Strip on Sunday, health authorities said, as Israel and Hamas traded blame for violations of the tenuous truce that has mostly halted two years of war.

The Israeli military said its aircraft had struck a militant who was posing a threat to its forces. Al-Ahli Hospital said one man was killed in the airstrike near a vegetable market in the Shejaia suburb of Gaza City.

"There are still Hamas pockets in the areas under our control in Gaza, and we are systematically eliminating them," Israeli Prime Minister Benjamin Netanyahu said in broadcast remarks at the start of a cabinet meeting in Jerusalem.

Hamas released what it described as a list of violations of the ceasefire by Israel.

REUTERS

INDRAPRASTHA MEDICAL CORPORATION LIMITED

Registered office : Sarita Vihar, Delhi Mathura Road, New Delhi - 110076
Corporate Identity Number : L24232DL1988PLC030958
Phone: 91-11-26925858, 26925801, Fax: 91-11-26823629
E-mail: imclshares@apollohospitals.com, Website: https://www.apollohospitals.com/delhi

Extract of Statement of Unaudited Financial Results for the Quarter and Half-year ended 30th September, 2025

S. No.	Particulars	Amount (Rs. in crore)					
		Quarter ended			Period ended		Year ended
		30.09.2025 (Unaudited)	30.06.2025 (Unaudited)	30.09.2024 (Unaudited)	30.09.2025 (Unaudited)	30.09.2024 (Unaudited)	
1	Total income from operations (Net)	388.40	371.96	355.87	760.36	708.85	1379.01
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	66.31	68.31	56.93	134.62	116.52	216.32
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary Items)	66.31	68.31	56.93	134.62	116.52	216.32
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary Items)	49.46	51.46	42.40	100.92	87.17	160.99
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after Tax)]	46.99	55.94	41.20	102.93	87.95	160.17
6	Paid-up Equity share capital (Face value Rs. 10/- each)	91.67	91.67	91.67	91.67	91.67	91.67
7	Reserves (excluding Revaluation Reserves) as shown in the audited balance sheet of previous year						505.01
8	Earnings per share (of Rs. 10/- each) (for continuing and discontinued operations) - Basic & Diluted	5.40	5.61	4.63	11.01	9.51	17.56

The above is an extract of the detailed format of unaudited financial results for the quarter and half-year ended 30th September, 2025, filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the unaudited financial results for the quarter and half-year ended 30th September, 2025, are available on the Stock Exchange websites (www.bseindia.com and www.nseindia.com) and on the company's website.

Shivakumar Pattabhiraman
(Managing Director)
DIN: 08570283

MTE STRUCTURES LIMITED

CORPORATE IDENTITY NUMBER: U28994GJ2020PLC117076

Our Company was incorporated on October 06, 2020 as "MTE Structures Private Limited, a private limited company under the Companies Act, 2013, pursuant to a certificate of incorporation issued by the Registrar of Companies, Central Registration Centre. Subsequently, our Company was converted into a public limited company pursuant to a resolution passed by our Shareholders at an Annual General Meeting held on September 30, 2024 and consequently the name of our Company was changed to "MTE Structures Limited" and a fresh certificate of incorporation dated November 06, 2024 was issued by the Registrar of Companies, Central Processing Centre. For further details please refer to chapter titled "History and Certain Corporate Matters" beginning on Page No. 144 of this Draft Red Herring Prospectus.

Registered Office: Plot No. 1063, Canal Road, Manjusar, Savli, Vadodara, Gujarat - 391775 India.
Telephone: +91-6354869315; E-mail: cs@mtegroup.in; Website: https://mtegroup.in/
Contact Person: Mrs. Jinal Bhavik Shah, Company Secretary & Compliance Officer;

OUR PROMOTERS: MR. HIREN ARVINDBHAI PATEL, MR. JANAK BHARAT AMIN AND MR. TEJASKUMAR PATEL

"THE ISSUE IS BEING MADE IN ACCORDANCE WITH CHAPTER IX OF THE SEBI ICDR REGULATIONS (IPO OF SMALL AND MEDIUM ENTERPRISES) AND THE EQUITY SHARES ARE PROPOSED TO BE LISTED ON SME PLATFORM OF BSE LIMITED ("BSE SME")."

THE ISSUE

INITIAL PUBLIC OFFER OF UPTO 43,60,000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH ("EQUITY SHARES") OF MTE STRUCTURES LIMITED (THE "COMPANY" OR "MTE STRUCTURE" OR "ISSUER") AT AN OFFER PRICE OF ₹ [-] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ [-] PER EQUITY SHARE) FOR CASH, AGGREGATING UPTO ₹ [-] MILLION ("PUBLIC OFFER") COMPRISING A FRESH ISSUE OF UPTO 37,06,000 EQUITY SHARES AGGREGATING TO ₹ [-] MILLION (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UPTO 2,18,000 EQUITY SHARES BY MR. HIREN ARVINDBHAI PATEL, UPTO 2,18,000 EQUITY SHARES BY MR. JANAK BHARAT AMIN AND UPTO 2,18,000 EQUITY SHARES BY MR. TEJASKUMAR PATEL ("THE PROMOTER SELLING SHAREHOLDERS") AGGREGATING UPTO 6,54,000 EQUITY SHARES BY THE PROMOTER SELLING SHAREHOLDERS ("OFFER FOR SALE") AGGREGATING TO ₹ [-] MILLION OUT OF WHICH [-] EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH, AT AN OFFER PRICE OF ₹ [-] PER EQUITY SHARE FOR CASH, AGGREGATING ₹ [-] MILLION WILL BE RESERVED FOR SUBSCRIPTION BY THE MARKET MAKER TO THE OFFER (THE "MARKET MAKER RESERVATION PORTION"), THE PUBLIC OFFER LESS MARKET MAKER RESERVATION PORTION I.E. OFFER OF [-] EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH, AT AN OFFER PRICE OF ₹ [-] PER EQUITY SHARE FOR CASH, AGGREGATING UPTO ₹ [-] MILLION IS HEREINAFTER REFERRED TO AS THE "NET OFFER". THE PUBLIC OFFER AND NET OFFER WILL CONSTITUTE [-] % AND [-] % RESPECTIVELY OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY AND THE PROMOTER SELLING SHAREHOLDERS IN CONSULTATION WITH THE BRLM AND WILL BE ADVERTISED IN [-] EDITION OF [-] (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER) AND [-] EDITION OF [-] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER, AND GUJARATI EDITION OF [-], A GUJARATI REGIONAL NEWSPAPER (GUJARATI BEING THE REGIONAL LANGUAGE OF GUJARAT WHERE OUR REGISTERED OFFICE IS LOCATED), AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO THE BSE LIMITED ("BSE") FOR THE PURPOSES OF UPLOADING ON THEIR WEBSITE IN ACCORDANCE WITH SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED (THE "SEBI ICDR REGULATIONS").

In case of any revision in the Price Band, the Bid/offer Period shall be extended for at least three additional Working Days after such revision of the Price Band, subject to the total Bid/offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company may, for reasons to be recorded in writing extend the Bid/offer Period for a minimum of three Working Days, subject to the Bid/offer Period not exceeding 10 Working Days. Any revision in the Price Band, and the revised Bid/offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges by issuing a press release and also by indicating the change on the website of the BRLM and at the terminals of the Syndicate and by intimation to Designated Intermediaries and Sponsor Bank as applicable.

This offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended (the "SCRR") read with Regulation 229 of the SEBI ICDR Regulations and in compliance with Regulation 253 (1) and 253 (2) of the SEBI ICDR Regulations read with SEBI ICDR (Amendment) Regulations, 2025, wherein not more than 50.00% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs") (the "QIB Portion"), provided that our Company and the selling shareholders in consultation with the BRLMs may allocate up to 60.00% of the QIB Portion to Anchor Investors on a discretionary basis ("Anchor Investor Portion"). One-third of the Anchor Investor Portion shall be reserved for domestic Mutual Funds, subject to valid bids being received from the domestic Mutual Funds at or above the Anchor Investor Allocation Price in accordance with the SEBI ICDR Regulations. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) ("Net QIB Portion"). Further, 5.00% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIB Bidders, other than Anchor Investors, including Mutual Funds, subject to valid bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5.00% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to QIBs. Further, the SEBI ICDR Regulations read with SEBI ICDR (Amendment) Regulations, 2025, states that not less than 35% of the Net Offer shall be available for allocation to Individual Investors who applies for minimum application size. Not less than 15% of the Net Offer shall be available for allocation to Non-Institutional Investors of which one-third of the Non-Institutional Portion will be available for allocation to Bidders with an application size of more than two lots and up to such lots as equivalent to not more than ₹ 1.00 million and two-thirds of the Non-Institutional Portion will be available for allocation to Bidders with an application size of more than ₹ 1.00 million and under-subscription in either of these two sub-categories of Non-Institutional Portion may be allocated to Bidders in the other sub-category of Non-Institutional Portion. Subject to the availability of shares in non-institutional investors' category, the allotment to each Non-Institutional Investors shall not be less than the minimum application size in Non-Institutional Category and the remaining available Equity Shares, if any, shall be allocated on a proportionate basis in accordance with the conditions specified in this regard in Schedule XIII of the SEBI (ICDR) (Amendment) Regulations, 2025. All Potential Bidders, other than Anchor Investors, are required to participate in the Offer by mandatorily utilising the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA Account (as defined hereinafter) in which the corresponding Bid Amounts will be blocked by the Self-Certified Syndicate Banks ("SCSBs") or under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For details, please refer to the chapter titled "Offer Procedure" on page 226 of this Draft Red Herring Prospectus.

This public announcement is being made in compliance with the Regulation 247 of SEBI (ICDR) Regulations, 2018 and SEBI (ICDR) (Amendment) Regulations, 2025 vide notification dated March 03, 2025, and applicability of corporate governance provisions under SEBI (LODR) Regulations, 2015 on SME companies to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt requisite approvals, market conditions and other considerations, to undertake initial public offering of its Equity Shares pursuant to the offer and DRHP dated October 31, 2025 which has been filed with the BSE SME Platform of BSE Limited.

Pursuant to SEBI (ICDR) (Amendment) Regulations, 2025 on March 03, 2025 and applicability of corporate governance provisions under SEBI (LODR) Regulations, 2015 on SME companies, for fulfilling all additional eligibility criteria, the DRHP filed with the SME Platform of BSE Limited (BSE SME) shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of such filing by hosting it on the website of the BSE at <https://www.bseindia.com> and the website of the Company at <https://mtegroup.in> and at the website of BRLM i.e. GYR Capital Advisors Private Limited at <https://gyrcapitaladvisors.com>. Our Company hereby invites the members of the public to give their comments on the DRHP filed with the SME Platform of BSE Limited (BSE SME) with respect to disclosures made in DRHP. The members of the public are requested to send a copy of their comments to Stock Exchange, to Company Secretary and Compliance Officer of our Company and/or the BRLM at their respective addresses mentioned below. All comments must be received by BSE, and/or our Company and/or Company Secretary and Compliance Officer of our Company and/or the BRLM in relation to the offer on or before 5 p.m. on the 21st day from the aforesaid date of filing the DRHP with BSE SME.

Investments in Equity and Equity-related securities involve a degree of risk and investors should not invest any funds in this Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer including the risks involved. The Equity Shares issued in the Offer have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the Draft Red Herring Prospectus. Specific attention of the investors is invited of the section titled "Risk Factors" beginning on Page No. 29 of this Draft Red Herring Prospectus.

Any decision to invest in the equity shares described in the Draft Red Herring Prospectus may only be taken after a Red Herring Prospectus has been filed with the ROC and must be made solely on the basis of such Red Herring Prospectus as there may be material changes in the Red Herring Prospectus from the Draft Red Herring Prospectus. The equity shares, when offered through the Red Herring Prospectus, are proposed to be listed on SME Platform of BSE ("BSE SME"). For details of the share capital and capital structure of our Company and the names of the signatories to the Memorandum of Association and the number of shares subscribed by them of our Company, see "Capital Structure" beginning on page 64 of the Draft Red Herring Prospectus. The liability of the members of our Company is limited. For details of the main objects of our Company as contained in our Memorandum of Association, see "History and Certain Corporate Matters" beginning on page 145 of the Draft Red Herring Prospectus.

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF M/s RADHAGOBIND COMMERCIAL LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	M/s Radhagobind Commercial Limited
2. Date of incorporation of corporate debtor	21/05/1981
3. Authority under which corporate debtor is incorporated/registered	ROC KOLKATA - WEST BENGAL
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	L51909WB1981PLC033680
5. Address of the registered office and principal office (if any) of corporate debtor	40, Metcalfe Street 3rd Floor, Room No-339, Kolkata, West Bengal, India, 700013
6. Insolvency commencement date in respect of corporate debtor	30/10/2025
7. Estimated date of closure of insolvency resolution process	27 April 2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Adv. Najeeb TP IBBI/PA-002/JP-N01014/2020-2021/13316
9. Address and e-mail of the interim resolution professional, as registered with the Board	Adv. Najeeb TP Balthussalam, Balankinar, Kattampally Road, Near Indus Motors Maruti Service Centre, Kannur, Kerala - 670 011 Email- najeeptp@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Adv. Najeeb TP Balthussalam, Balankinar, Kattampally Road, Near Indus Motors Maruti Service Centre, Kannur, Kerala - 670 011 Email- radhagobindcorp2025@gmail.com
11. Last date for submission of claims	12 November 2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21 ascertained by the interim resolution professional	Name the class(es) - Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. Relevant Forms and Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Radhagobind Commercial Limited on 30/10/2025. The creditors of M/s Radhagobind Commercial Limited are hereby called upon to submit their claims with proof on or before 12/11/2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA - Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: Adv. Najeeb TP Date: 03/11/2025 Place: KANNUR, KERALA

**GNA
G N A AXLES LIMITED**

Regd. Office : GNA House 1-C Chhoti Baradan Part - II, Garha Road, Jalandhar 144001 Punjab
Corporate Identity Number : L29130PB1993PLC013684; Website : www.gnagroup.com; Email: gjain@gnagroup.com

EXTRACT OF UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER ENDED SEP 30, 2025

₹ In Lacs

PARTICULARS	Quarter Ended		Half Year Ended	
	30/09/2025	30/09/2024	30/09/2025	30/09/2024
	Unaudited	Unaudited	Unaudited	Unaudited
Revenue from operations (Including Other Income)	34832.96	38908.13	69377.57	78825.01
Profit Before Tax	4236.49	3749.05	7373.76	7524.72
Profit After Tax	3119.15	2852.73	5417.95	5628.65
Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income]	3119.15	2852.73	5417.95	5628.65
Paid up equity share capital (Face value of INR 10 Each)	4293.08	4293.08	4293.08	4293.08
Earnings Per Share				
Basic: (INR)	7.27	6.64	12.62	13.11
Diluted: (INR)	7.27	6.64	12.62	13.11

HIGHLIGHTS OF UNAUDITED STANDALONE FINANCIAL RESULTS FOR THE QUARTER ENDED SEP 30, 2025

PARTICULARS	Quarter Ended		Half Year Ended	
	30/09/2025	30/09/2024	30/09/2025	30/09/2024
	Unaudited	Unaudited	Unaudited	Unaudited
Revenue from operations (Including Other Income)	34832.96	38908.13	69377.57	78825.01
Profit Before Tax	4236.71	3749.00	7377.98	7527.09
Profit After Tax	3119.37	2852.68	5422.17	5631.02
Total Comprehensive Income for the period [Comprising Profit for the period (after tax) and Other Comprehensive Income]	3119.37	2852.68	5422.17	5631.02

Detailed financial results for the quarter and half year ended Sept. 30, 2025 are available on the Company's website at www.gnaaxles.in and on the Stock Exchanges websites at www.bseindia.com and www.nseindia.com.

For GNA Axles Limited
Gursaran Singh
Chairman
DIN 00805558

Place: Mehtiana
Date : Nov. 01, 2025

BOOK RUNNING LEAD MANAGERS

REGISTRAR TO THE ISSUE

COMPANY SECRETARY AND COMPLIANCE OFFICER

<p style="text-align: center;">GYR Capital Advisors</p> <p>GYR CAPITAL ADVISORS PRIVATE LIMITED CIN: U67190MH1999PTC118368 SEBI Registration Number: INR000004058 Address: C-101, 1st Floor, 247 Park, Lal Bahadur Shastri Marg, Vikhroli (West), Mumbai 400 083 Maharashtra, India. Telephone No: +91 87775 64648 Website: www.gyrcapitaladvisors.com Email ID: mte ipo@gyrcapitaladvisors.in Investor Grievance Email: investors@gyrcapitaladvisors.com Contact Person: Mr. Mohit Baid</p>	<p style="text-align: center;">MUFG</p> <p>MUFG INTIME INDIA PRIVATE LIMITED CIN: U67190MH1999PTC118368 SEBI Registration Number: INR000004058 Address: C-101, 1st Floor, 247 Park, Lal Bahadur Shastri Marg, Vikhroli (West), Mumbai 400 083 Maharashtra, India. Telephone: +91 8108114949 E-mail ID: mtestructures.smeipo@in.mpmg.mufg.com Website: www.linkintime.co.in Investor Grievance Email: mtestructures.smeipo@in.mpmg.mufg.com Contact Person: Shanti Gopalkrishnan</p>	<p style="text-align: center;">MTE</p> <p>Mrs. Jinal Bhavik Shah Address: Plot No. 1063, Canal Road, Manjusar, Savli, Vadodara, Vadodara, Gujarat, India, 391775 Tel.: +91 63548 69315 E-mail - cs@mtegroup.in Website: https://mtegroup.in/</p> <p>Investors can contact our Company Secretary and Compliance Officer, the Lead Managers or the Registrar to the Issue, in case of any pre-issue or post-issue related problems, such as non-receipt of letters of allotment, non-credit of allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders and non-receipt of funds by electronic mode etc.</p>
--	--	--

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

MTE STRUCTURES LIMITED
ON BEHALF OF THE BOARD OF DIRECTORS
Sd/-
Mrs. Jinal Bhavik Shah,
COMPANY SECRETARY AND COMPLIANCE OFFICER

Place: Vadodara
Date: November 01, 2025

Disclaimer: MTE Structures Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed the Draft Red Herring Prospectus on October 31, 2025. The Draft Red Herring Prospectus is available on the website of BSE SME at <https://www.bseindia.com> and is available on the websites of the BRLM at <https://gyrcapitaladvisors.com/offer-documents/> and also on the website of the Company <https://mtegroup.in/>. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, see section titled "Risk Factors" beginning on page 29 of the Draft Red Herring Prospectus. Potential investors should not rely on the Draft Red Herring Prospectus for making any investment decision. The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "Securities Act") or any state securities laws in the United States, and unless so registered, and may not be issued or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and in accordance with any applicable U.S. State Securities laws. The Equity Shares are being issued and sold outside the United States in "offshore transactions" in reliance on Regulations under the Securities Act and the applicable laws of each jurisdiction where such issues and sales are made. There will be no public offering in the United States.